GOVERNMENT OF INDIA MINISTRY OF ROAD TRANSPORT AND HIGHWAYS

LOK SABHA STARRED QUESTION NO. 150 ANSWERED ON 1ST AUGUST, 2024

CONCERNS OF FISHING COMMUNITY OVER GREENFIELD HIGHWAY NH-744

*150. DR. SHASHI THAROOR:

Will the Minister of ROAD TRANSPORT AND HIGHWAYS

सडक परिवहन और राजमार्ग मंत्री

be pleased to state:

- (a) whether the Union Government has taken cognizance of the concerns of the fishing community of Kerala over the impugned project, Greenfield Highway NH-744;
- (b) if so, the details thereof including the steps taken thereon and if not, the reasons therefor; and
- (c) whether the land for the construction of the impugned project is being bought/acquired from the fishing community, if so, the details thereof along with the compensation being offered to the fishers, district-wise?

ANSWER

THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS

(SHRI NITIN JAIRAM GADKARI)

(a) to (c) A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO. 150 ANSWERED ON 1ST AUGUST, 2024 ASKED BY DR. SHASHI THAROOR REGARDING 'CONCERNS OF FISHING COMMUNITY OVER GREENFIELD HIGHWAY NH-744'

(a) to (c) The section of NH-744 from Aryankavu - Edamon-Kadampattukonam (Total length- 61.4 Km) is in the State of Kerala. Consultations with all stakeholders were carried out in process of Environment Clearance for the project. The total land required for Greenfield portion is about 174 Hectare in Thiruvananthapuram and Kollam districts. Compensation for Acquisition of land under National Highways Act,1956 (the NH Act) is determined as per the provisions of Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement (RFCTLARR) Act, 2013, by virtue of inclusion of the NH Act under the Fourth Schedule of the RFCTLARR Act. It ensures determination of compensation based on the market value and the payment of solatium of 100% of the value and other applicable benefits.
